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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

....

NEW DELHI: THE 25TH FEBRUARY, 1978.

NOTIFICATION
INCOME TAX

NO.2196(F.No.404/91/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue No.1903 (404/91/77-ITCC) dated 26.7.1977 the Central Government hereby authorises Sarva Shri S.C. Jain and K.K. Sharma being Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date S/Shri S.C. Jain and K.K. Sharma take over charge as Tax Recovery Officers.

sd/-
(H. Venkataraman)
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

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1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&MS), New Delhi.
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5. The Accountant General, Rajasthan, Jaipur.
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AUTHORISED FOR ISSUE:


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